

Notifications and Orders

(105) Direction regarding additional covered area - In exercise of the powers conferred under-Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, issues the following directions in partial modifications of orders dated 8/1/2005 notified vide I I/2/64'UTFI(4)-2004/232, dated 11/1/2005 regarding additional covered area up to 150 Sq. feet in the rear Courtyards of frame control/Architectural control Marla and one Kanal Houses:

(1) In addition to its use for Green House/storage/W.C/Bath/Toilet and other non habitable uses, this additional covered area can be utilized as a room also for habitable purpose provided the minimum dimension and height required for a habitable room is available in the standard design.

(2) Height of the additional covered areas aforesaid shall be 9-0 from the plinth level of the existing permissible green house as shown in the standard architectural design. However, a height of 7-6 can also be taken if sanctioned as per previous standard architectural design but in such a case the use shall be restricted to non-habitable purposes only.

(Other conditions mentioned in the notification shall remain unchanged.

(See Chandigarh Administration Gaz. (Extra) dated 19.12.2005 at page 1125)